

cruelty involved in permitting these miserable structures to be built up and then, after some time, to come down on them with all the authority of law and demolish them? Why could the State not prevent this kind of cruelty which was perpetrated on these poor people who did not know. ....

**Mr. Speaker:** The same question has been asked thrice.

**Shri S. M. Banerjee:** According to the information given by the hon. Minister, nearly 50,000 people have been staying in these jhuggies. He further stated that alternative accommodation is likely to be given to them.

**Mr. Speaker:** Only to 25,000 out of 50,000.

**Shri S. M. Banerjee:** What will be the rent of these houses? Will they come under the subsidised housing scheme or under the slum clearance scheme?

**Dr. B. Gopala Reddi:** They will come under the Slum Clearance Scheme.

#### Rescue Station at Kothagudium

\*315. **Shri T. B. Vittal Rao:** Will the Minister of Labour and Employment be pleased to state:

(a) when the construction of a permanent rescue station at Kothagudium will commence;

(b) what is the estimated cost of this building; and

(c) when it is likely to be completed?

**The Deputy Minister of Employment and Labour and Planning (Shri L. N. Mishra):** (a) By about March 1963.

(b) Rs. 3.25 lakhs.

(c) By about March 1965.

**Shri T. B. Vittal Rao:** May I know why there is so much delay in taking up the construction of this rescue station? In the meanwhile, where will the training be given?

**Shri L. N. Mishra:** So far as training is concerned, it is imparted at Jharia. Here we have sanctioned Rs. 3.25 lakhs for the construction of the building in the budget for 1962-63 and we hope the construction will be taken up shortly.

#### Kerala Agrarian Reforms Act

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\*315A. { **Shri A. K. Gopalan:**  
**Shri Kunhan:**  
**Shri M. K. Kumaran:**

Will the Minister of Planning be pleased to state whether the Government of Kerala have approached the Government of India for amending the Constitution in view of the judgment of the Supreme Court on the Kerala Agrarian Reforms Act?

**The Deputy Minister of Planning (Shri S. N. Mishra):** The Government of Kerala are engaged in considering the implications of the Supreme Court judgment for the State's land reform programme.

**Shri A. K. Gopalan:** May I know whether the Government of Kerala has requested the Government to make some constitutional changes and, if so, what is the request of the Kerala Government?

**Shri S. N. Mishra:** I have stated in the main reply that the Government of Kerala are at present engaged in considering all aspects of the matter. They have not come to any firm decision, but it may well be that a constitutional amendment may be necessary.

**Shri A. K. Gopalan:** The Kerala Agrarian Reforms Act has been passed and it is being implemented in the whole of Kerala except in the ryotwari areas. According to the judgment of the Supreme Court, the peasants in these areas have not got

the privileges to which they were entitled. I want to know whether something will be done so that these people may get the relief under the Agrarian Reforms Act, until the constitutional changes are made.

**Shri S. N. Mishra:** In the meanwhile, the Government of Kerala has promulgated an Ordinance to provide for the stay of ejectments and also of proceedings with regard to rent.

**Shri A. K. Gopalan:** According to the judgment of the Supreme Court, in all ryotwari areas, not only in Kerala but in other States also, certain privileges which the peasants are now enjoying, not only under the Kerala Agrarian Reforms Act but under the Acts of various State Governments, will not be implemented. May I know whether the Centre will do something to give relief to the peasants of those areas? Even when the Bill was passed, the peasants in the ryotwari area did not get the privileges.

**Mr. Speaker:** The hon. Member makes a distinction between ryotwari area and non-ryotwari area. Has the hon. Minister anything to say about the ryotwari area?

**Shri S. N. Mishra:** In fact, the Act has been struck down in relation to ryotwari land. Probably, the hon. Member wants to know whether this matter has been examined with regard to land reform measures in other States. This matter is under correspondence with other States as well.

**Shri Supakar:** So far as Kerala and other States are concerned, the hon. Deputy Minister has stated that they have been asked to consider the implications of the Supreme Court judgment. May I know whether the Central Government or the Planning Commission have issued any instructions to the different State Governments regarding the modifications that may be necessary in the Acts in view of the decision of the Supreme Court?

**Shri S. N. Mishra:** We have not taken any view in the matter. In fact, we have elicited the opinions of the State Governments and we are awaiting their views. When these views are received, we will form our own opinion about it.

**Shri A. K. Gopalan:** May I know within what time a decision will be taken? Will it be too late?

**Mr. Speaker:** By this Government or by that Government?

**Shri A. K. Gopalan:** By this Government.

**Shri S. N. Mishra:** As soon as possible. We are expecting replies from the State Governments very soon and as soon as they are received we shall take our decision.

Re: Q. No. 320

**Mr. Speaker:** The Question Hour is over.

**Shri Sinhasan Singh:** May I request that Q. 316 be taken up?

**Mr. Speaker:** I am not going to allow any encroachment of the official time. Short Notice Question No. 4. Shri Barman.

**Shri Sinhasan Singh:** Sir, this is the last day.

**Mr. Speaker:** The hon. Member will be there in the next Parliament. Shri Barman.

#### SHORT NOTICE QUESTIONS

##### Manufacture of Agricultural Tractors

**S.N.Q. 4. Shri Barman:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the two firms which had been given the licenses for production of small agricultural tractors have actually started the work; and